

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 655 of 2020**

**IN THE MATTER OF:**

**Gp Capt Atul Jain**

**...Appellant**

**Versus**

**Tripathi Hospital Pvt. Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Gp Capt. Atul Jain.**

**For Respondent: Mr. Ravi Ranjan and Ms. Shivani Kher,  
Advocates for R-1, 2, 3 & 8.**

**O R D E R**  
**(Virtual Mode)**

**05.11.2020** On 12<sup>th</sup> October, 2020, the Appellant party-in-person has wrongly been shown as 'Advocate' in the proceeding. 'Advocate' against his name shall be treated as deleted.

There is a connectivity problem. After two-three attempts of Appellant logging in, in short while there has been again problem of dis-connectivity. As such, we adjourn the matter.

List the Appeal 'For Admission (After Notice) Hearing' **on 17<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./nn/